

ASSAM ACT VI OF 1957

THE ASSAM TAXATION (ON GOODS CARRIED BY
ROADS OR INLAND WATER-WAYS)
(AMENDMENT) ACT, 1957**(Received the assent of the Governor on the 11th July 1957)**[Published in the *Assam Gazette*, dated the 17th July 1957]An
Act*further to amend the Assam Taxation (on Goods Carried by Roads or Inland Water-ways) Act, 1954 (Assam Act XIII of 1954).***Preamble.**—WHEREAS it is expedient further to amend the Assam Taxation (on Goods Carried by Roads or Inland Water-ways) Act, 1954 (Assam Act XIII of 1954), hereinafter called the principal Act in the manner hereinafter appearing ;

It is hereby enacted in the Eighth Year of the Republic of India as follows :—

1. Short title, extent and commencement.—(i) This Act may be called the Assam Taxation (on Goods Carried by Roads or Inland Water-ways) (Amendment) Act, 1957.

(ii) It shall have the like extent as the principal Act ;

(iii) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Amendment of Section 3 of Assam Act XIII 1954.—In Section 3 of the principal Act, for the words “one anna” and “eight annas”, the words “seven Naye Paise” and “fifty Naye Paise” respectively shall be substituted.

ASSAM ACT VII OF 1957

THE SOCIETIES REGISTRATION (ASSAM FOURTH AMENDMENT)
ACT, 1957**(Received the assent of the Governor on the 12th July 1957)**[Published in the *Assam Gazette*, dated the 17th July 1957]

An

Act

further to amend the Societies Registration Act, 1860, in its application to Assam**Preamble.**—Whereas it is expedient further to amend the Societies Registration Act, 1860 (Act XXI of 1860), hereinafter called the Principal